

(c) No such report has come to the notice of the Government.

(d) Does not arise.

**Accident in Modernisation Plant of Sindri Unit of F.C.I.**

2365. SHRI A. K. ROY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there was an accident in the Modernisation Plant of Sindri Unit of the F.C.I. on 16th September, 1978 in which one worker died, if so, facts in details;

(b) whether it is a fact that there was no 'Safety Point' or security staff at the spot mandatory for the type of job where the accident occurred; and

(c) whether the Fertilizer Corporation Kamgar Union protested against such type of working and if so, the reaction thereto?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). The information is being collected and will be laid on the Table of the House.

**Complaints against Companies run by Big Business Houses**

2366. SHRI G. Y. KRISHNAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any complaints of malpractices have recently been received by Government against some companies run by big business houses;

(b) if so, what are the names of those companies and what are the allegations made against each of them; and

(c) whether any action has been taken by Government against them and if so, the details in this regard?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). The Department of Company Affairs is receiving complaints of several nature against companies including large Houses from various sources. In the year 1977-78 for which figures are available, 3550 complaints were received, which included allegations of fraud, mismanagement, mis-appropriation of funds, etc. etc. Every complaint is examined and appropriate action taken.

In view of the large number involved, it is not possible to give the details of names of companies and the allegations made against them. If, however, the Honourable Member wants information in respect of any particular companies run by Large Houses, the same can be furnished.

**Advice given by Company Law Advisory Committee**

2367. SHRI MUKHTIAR SINGH: SHRI SHYAM SUNDAR GUPTA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Company Law Advisory Committee has given any advice since it was constituted in 1976;

(b) nature of advice so far given; and

(c) what action has been taken by Government in pursuance thereof?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI PRATAP CHANDRA CHUNDER): (a) Yes, Sir.

(b) and (c). The following three points were referred to the Advisory Committee for its advice at the meeting held on the 19th May, 1977:—

(1) Suggestion for prescribing the period of preservation of share register deed under the Companies (Preservation of Disposal of Records) Rules, 1966;

(2) Payment of interest on deferred dividend; and

(3) Amendment of form of advertisement by companies inviting deposits so as to make it obligatory to disclose unabsorbed amount of depreciation.

On item (1), the Committee after a prolonged discussion made a recommendation that the share transfer deeds be retained for a period of two to three years but the Committee desired that the Government may examine whether the desired objective can be achieved by taking action under the rule making power of the Government or amendment of the Act would be necessary. Since the rule making power does not cover share transfer deed, it is proposed to amend the Companies Act after the Government has taken decision on the recommendations made by Sachar Committee in its Report which is presently under examination.

On item (2), after some discussion, it was found that the matter was one of academic interest since the scheme would cease to be operative from July, 1977. Therefore the Committee did not find it necessary to give any advice.

On item (3), the Committee authorised two of its Members to suggest what liability should be included in the advertisement and for that purpose what amendments were necessary in the form of advertisement prescribed at present.

The Companies (Acceptance of Deposits) Rules, 1975 have been amended and are effective from 1st April, 1978. This amendment, *inter alia*, requires more and better disclosure.

वैयताएं	रुपये	परिसम्पत्तियां	रुपये
सेवर पूंजी	2,64,10,000	निश्चित परिसम्पत्तियां	5,75,41,133
सेवर संप्रयोग राशि	46,89,350	निवेश	1,000
धारितात और संविदेय	13,98,100	संभार परिसम्पत्तियां	94,21,724
सुरक्षित ऋण	66,77,785	ऋण और ऋणित	
वर्तमान वैयताएं और प्राचधान	3,69,80,937	लाभ और हानि लेखा	1,59,64,390
<b>कुल बीच</b>	<b>8,87,63,295</b>		<b>8,87,63,295</b>

**मासति लिमिटेड का परिसमापन**

236A. की न्यूजबय प्रस्ताव : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या मासति लिमिटेड अभी चल रही है या इसका परिसमापन कर दिया गया है और यदि इसका परिसमापन कर दिया गया है तो किस व्यक्ति को परिसमापक के रूप में नियुक्त किया गया है, इसके पिछले तुलन-पत्र में कुल कितनी राशि की श्रास्त्रियां प्रौर देवारियां दिखाई गईं; परिसमापन के क्या कारण हैं, क्या इन कारणों के बारे में कोई जांच की गई है, यदि हां, तो जांच के निष्कर्ष क्या हैं;

(ख) क्या यह सच है कि मासति लिमिटेड ने उस भूमि का मूल्य अभी तक भ्रदा नहीं किया है जिसे हरियाणा सरकार ने किसानों से लेकर इसे दिया था;

(ग) यदि हां, तो इस सम्बन्ध में कितने मूल्य की मांग की गई है और मासति कम्पनी ने कितनी राशि भ्रदा की है; और

(घ) क्या सरकार को मासति कम्पनी द्वारा कम्पनी नियमों के उल्लंघन की शिकायतें मिली हैं ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (श्री 0 प्रताप चन्द्र चन्दा) : (क) (i) मैसर्स मासति लिमिटेड परिसमापन के अन्तर्गत है, पंजाब और हरियाणा उच्च न्यायालय चण्डीगढ़ का प्रादेस दिनांक 6 मार्च, 1978 रूपया देखें। इससे पूर्व इस कम्पनी को अन्तिम परिसमापन के अन्तर्गत रखा गया था, उसी उच्च न्यायालय का 22 जुलाई, 1977 का प्रादेस रूपया देखें।

(ii) पंजाब और हरियाणा उच्च न्यायालय, चण्डीगढ़ से सम्बन्ध सरकारी समापक श्री हरकरण सिंह इस कम्पनी के समापक हैं।

(iii) कम्पनी द्वारा बनाया गया अन्तिम तुलन-पत्र और कम्पनी रजिस्ट्रार को प्रस्तुत किया गया वह 31 मार्च, 1976 तक का है। कथित तुलन-पत्र के अनुसार परिसम्पत्तियां और वैयताएं निम्न प्रकार हैं:—